

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 13/MP/2021**

- Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure (Article 11) and Change in Law (Article 12) of Transmission Service Agreement dated 31.8.2015, related to Strengthening of Transmission System beyond Vemagiri.
- Date of Hearing : 22.4.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Powergrid Southern Interconnector Transmission System Limited (PSITSL)
- Respondents : Southern Power Distribution Company of Andhra Pradesh Limited and 15 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSITSL  
Shri Shubham Arya, Advocate, PSITSL  
Ms. Ranjitha Ramachandran, Advocate, PSITSL  
Ms. Tanya Sareen, Advocate, PSITSL  
Ms. Poorva Saigal, Advocate, PSITSL  
Shri B. Vinodh Kanna, Advocate, TANGEDCO  
Shri Vamsi, PSITSL  
Shri V. C. Sekhar, PSITSL  
Ms. R. Ramalakshmi, TANGEDCO  
Dr. R. Kathiravan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, for declaration that the Petitioner's project has been affected by force majeure and change in law events and for providing reliefs under Articles 11 and 12 of Transmission Service Agreement dated 31.8.2015. Learned senior counsel further submitted that the project has been implemented with a delay of 289 days owing to delay in completion of Vemagiri II-Chilakluripeta 765 kV D/C transmission line and severe Right of Way issues due to change in land compensation policy in the State of Andhra Pradesh.

3. Learned counsel for the Respondent No.8, Tamil Nadu Generation and Corporation Limited (TANGEDCO) accepted the notice and sought time to file reply. Learned counsel also objected to the condonation of delay in achieving the commercial operation of the project.



4. After hearing the learned senior counsel for the Petitioner and learned counsel for the Respondent, TANGEDCO, the Commission admitted the Petition and directed to issue notice to the Respondents.

5. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file their reply, if any, by 21.5.2021 with advance copy to the Petitioner, who may file its rejoinder, if any, by 14.6.2021.

6. The Commission further directed the Petitioner to provide the following information/ details on affidavit by 21.5.2021:

- (a) Orders of Government of Karnataka regarding change in land compensation policy; and
- (b) Change in Law compensation against each element.

7. The due date of filing of reply, rejoinder and information/ details should be strictly complied with.

8. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**